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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ RFA(OS) 81/2016

THE CHANCELLOR, MASTERS
AND SCHOLARS OF THE UNIVERSITY
OF OXFORD, SYNDICAE OF THE PRES
OF THE UNIVERSITY OF CAMBRIDGE Appellant

Represented by: Mr.Saikrishna Rajagopal, Advocate
with Mr.Siddharth Chopra, Advocate
Mr.Pravin Anand, Advocate with
Mr.Dhruv Anand, Ms.Udita Patra,
Mr.Shamim Nooreyezdhan, Advocates
for applicants/interveners

versus

RAMESHWAR PHOTOCOPY SERVICE,
THE UNIVERSITY OF DELHI, ASSOCIATION
OF STUDENTS FOR EQUITABLE ACCESS Respondent

Represented by: Mr.Chinmay Kanojia, Advocate for
R-3
Ms.Swathi Sukumar, Advocate for
R-4

CORAM:

HON'BLE MR. JUSTICE PRADEEP NANDRAJOG

HON'BLE MR. JUSTICE YOGESH KHANNA

ORDER

% **08.11.2016**

CM Nos.41449-50/2016 & 41453/2016

For the reason the Association of Students for Equitable Access to

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Knowledge and Society for permitting Educational Access and Knowledge, who were propounders of the view taken by the learned Single Judge, were allowed to be impleaded as defendants notwithstanding no relief being claimed against them; and additionally for the reason that a very important issue of law arises for consideration we are of the opinion that the applicants are allowed to intervene in the instant appeal and address arguments on the legal nuanced points which arise for consideration.

2. The applications are allowed allowing intervention.

PRADEEP NANDRAJOG, J.

YOGESH KHANNA, J.

NOVEMBER 08, 2016

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